

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 121/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 400 kV S/C Singrauli-Vindhyachal Transmission Link along with (2x250 MW) HVDC Back to Back at Vindhyachal between Northern Region (NR) and Western Region (WR)
- Date of Hearing** : 22.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 27 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 400 kV S/C Singrauli-Vindhyachal Transmission Link along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.
 - b. The notional date of commercial operation of the transmission asset was 6.6.1989 and the instant assets have completed 25 years.
 - c. The true-up of tariff of 2009-14 tariff period and tariff of 2014-19 tariff period was approved by the Commission vide order dated 20.9.2016 in Petition No. 543/TT/2014.
 - d. The life of the transmission asset was also extended by 10 years vide order dated 20.9.2016.



- e. Admitted cost as on 31.3.2014, detailed justification for Additional Capital Expenditure (ACE) for 2014-19 tariff period, cost as on 31.3.2019 and actual ACE claimed for 2014-19 tariff period has been submitted in the petition.
- f. ACE claimed in 2019-24 tariff period consists of spilled over ACE from 2014-19 period and fresh ACE which is towards replacement of some of the switchyard equipment, procurement of three numbers of converters transformers. OEM surveyors have recommended some spare converter transformer to be maintained for smooth operation;
- g. ACE allowed vide order dated 20.9.2016 in Petition No. 543/TT/2014 was mainly on account of refurbishment of HVDC Back to Back station at Vindhyachal which spilled over to 2019-24 tariff period and hence is being claimed in the instant petition;
- h. Tendering and bidding process for refurbishment of HVDC Back to Back at Vindhyachal caused a substantial delay as refurbishment process was technical in nature, involving integration of old and new equipment which in addition to cost estimation preparation required thorough and in depth technical evaluation by the three bidders. The aforementioned delay in awarding the work caused the spill over of ACE in 2019-24 period;
- i. Rejoinders to the reply of Uttar Pradesh Power Corporation Ltd. and Madhya Pradesh Power Management Company Ltd. have been filed vide separate affidavits dated 14.6.2021; and
- j. Response to the Technical Validation letter has been filed vide affidavit dated 27.11.2020.

3. In response to a query of the Commission regarding the completion of the refurbishment works, the representative of the Petitioner submitted that refurbishment works pertaining to one pole is left which is expected to be completed by September 2021.

4. The Commission observed that the Petitioner's claim of ACE in installments with respect to HVDC Back to Back at Vindhyachal at different time periods cannot be entertained. The Commission further observed that the Petitioner's claim of ACE in 2019-24 tariff period may be considered only on submission of the results of System Operator Studies/ Comprehensive Proposal regarding need and relevance for HVDC Back to Back at Vindhyachal. Accordingly, ACE for the works during 2014-19 tariff period will be considered in the instant petition and the ACE proposed during 2019-24 tariff period will be considered after the receipt of the report. However, the Commission gave the liberty to the Petitioner to approach the Commission for grant of ACE in 2019-24 tariff period with the approved study report of the competent committee.



5. The representative of MPPMCL submitted that the reply has been filed in the matter vide affidavit dated 13.2.2020 and requested the Commission to consider the same.
6. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

